

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 19-07-2024 AT  
11.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : IA(IBC)/1550(CHE)/2024  
**PETITION NUMBER** : CP/IB/45/2020  
**NAME OF THE APPLICANT** : Anil Kumar Khicha (RP)  
(Krian Global Chem Pvt Ltd)  
**NAME OF THE RESPONDENT(S)** : --  
**UNDER SECTION** : Reg 17(1) of IBBI Reg 2016  
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**ORDER**

Ld. Counsel Mr. Gautham for the Applicant.

This IA has been filed to take on record the report of the resolution professional certifying re-constitution of Committee of Creditors under the provisions of Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The same is taken on record subject to all just exceptions.

**IA(IBC)/1550(CHE)/2024 is accordingly disposed off.**

Memo be filed by the Counsel for the RP that report of the resolution professional on Committee of Creditors has no impact on the plan submitted which has been reserved for orders. Memo be filed within 2 days.

Sd/-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**